

Recovery Division
Southern Regional Office
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PROHIBITORY ORDER NO. RRD/SRO/1578/2026
SECURITIES AND EXCHANGE BOARD OF INDIA
SOUTHERN REGIONAL OFFICE, CHENNAI
Recovery Certificate No. 6598 of 2023 issued against Mr. S Giridharan (PAN: AAGPG2646E) [Defaulter] in the matter of Edserv Softsystems Limited

Sl.	Name of the defaulter	Address	PAN
1.	S Giridharan	Saideep Residency, B Block, 1st Floor, M1 & M2, Mullai Street, Brindavan Nagar, Koyambedu, Chennai - 600092	AAGPG2646E

Order under Rule 16 and 48 of the Second Schedule to the Income-tax Act, 1961 read with Section 28A of the Securities and Exchange Board of India Act, 1992

1. Recovery proceedings have been initiated against **S Giridharan (PAN: AAGPG2646E)** ["referred to as "Defaulter"] for failure to pay the dues under the following certificate drawn up by the Recovery Officer, Southern Regional Office.

Certificate No.	Name of the Defaulter	Date of issuance of Notice of Demand	Amount (in Rs.)
6598 of 2023	S Giridharan	May 25, 2023	22,41,000/- + further interest, costs, expenses and charges etc

2. Notice of Demand dated May 25, 2023 was issued by the Recovery Officer to the defaulter demanding payment of the said sums along with interest, costs, expenses etc., within 15 days from the date of receipt of the said notice. The



Recovery Officer had issued Attachment Order dated Aug 16, 2023 in respect of all demat accounts/all funds/folios/schemes held by the defaulters. Further, vide another Attachment Order dated Aug 16, 2023, the Recovery officer had attached the bank accounts including lockers of the defaulters, either singly or jointly held with other persons and all amounts/proceeds due or may become due to the defaulter or any money held or may subsequently hold for or on account of the defaulter.

3. Subsequently, vide an Order dated Sep 15, 2023, the Recovery Officer directed the Banks to remit the amount as available in the bank accounts of the defaulters to SEBI. The Mutual Funds were also directed to redeem the units of mutual funds held in the name of the defaulters and to remit the amount to SEBI.
4. Considering that the amounts that could be realized through the remittances from bank account/s of the defaulters is not sufficient, it is necessary to prohibit the defaulters from disposing, transferring, alienating, or charging all the immovable properties and movable properties held by them.
5. In view of the foregoing, and in exercise of the powers conferred under Rule 16 and 48 of the Second Schedule to the Income Tax Act, 1961 read with Section 28A of the Securities and Exchange Board of India Act, 1992, the **defaulter is hereby prohibited from disposing, transferring, alienating, or charging in respect of the following properties attached:**

a. All the immovable properties held by the defaulter including the following:

Sr.No	Doc No.	Survey No.	Area	Address
1	8751/2021	113/3, 77/1A2	2400 sq.ft.	Plot No. 81, Kayathiri Kootturavu Mega Nagar, Chengelpat

6. It is further directed that all persons are hereby prohibited from taking any benefit under such disposal, transfer, alienation or charge in respect of the properties of the defaulter (including the property mentioned above), which stands attached in execution of the aforesaid Recovery Certificates.
7. The defaulter is also hereby directed to furnish the complete details of all the movable and immovable properties held by the defaulter and charges, if any thereon, in the format prescribed at **Annexure-A**, along with the original title



deeds pertaining to immovable properties, within **two weeks from the date of this Order**, to the Southern Regional Office at Chennai of the Board.

8. This order shall be served on the defaulter and

- a. The Inspector General of Registration in the State of Tamil Nadu;
- b. The concerned District Registrars and Sub-Registrars of the respective areas where the above mentioned properties are located, with a direction to,
 - i. inform the details of immovable properties owned by the defaulter; and
 - ii. not to act upon any documents purporting to be dealing with transfer, mortgage, charge, lease or creation or alteration of any interest in any of the properties owned / held by the defaulter, including the said properties, if presented for registration.

Given under my hand and seal at Chennai on this October 21, 2026.

Digitally signed by
Salmanu Kallara Kalattummal
Date: 21-10-2026 17:01:12

SEAL

RECOVERY OFFICER



सलमानु के के
SALMANU K K
वसूली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Dy. General Manager
भारतीय प्रतिभूति और विनियम बोर्ड, चेन्नई
Securities and Exchange Board of India, Chennai

Annexure- A

S. No.	Description of the Property	Date of Purchase	Purchase Price	Present Market Value	Details of building, fixtures, fittings, standing crop, timber, livestock etc.	Details of encumbrance if any
1	District					
	Sub-Division					
	Block					
	Village					
	Mouza					
	Khata No./Patta No.					
	Survey No.					
	Plot No.					
	Boundaries					
	Extent of land					
2						
3						
4						
5						

